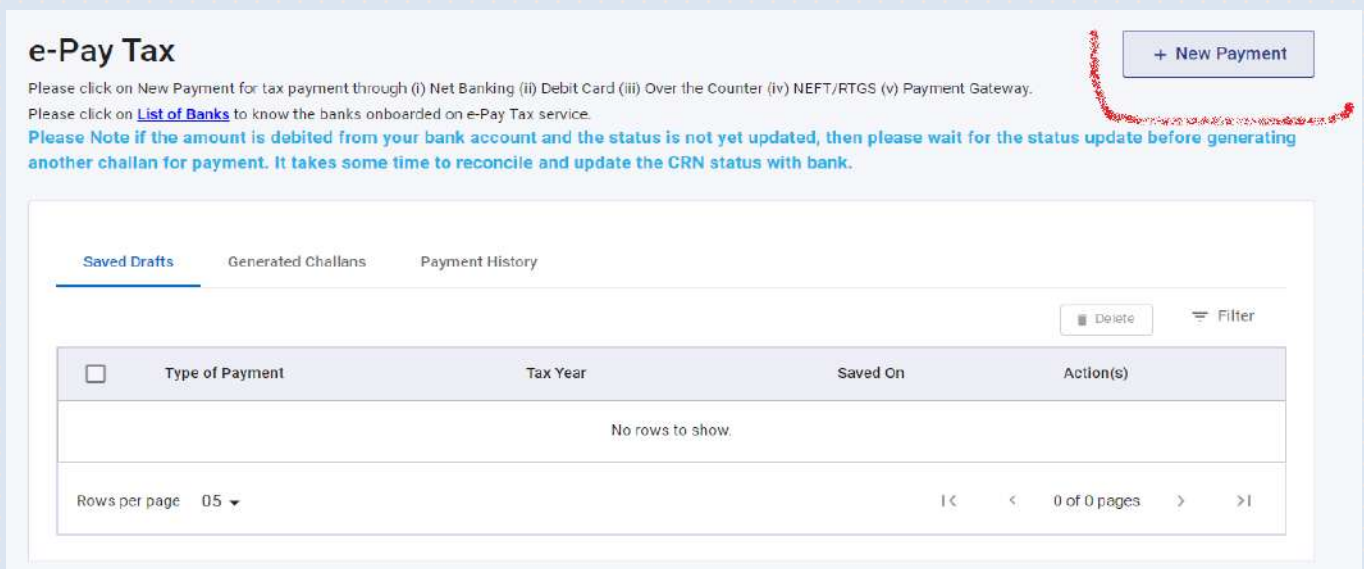
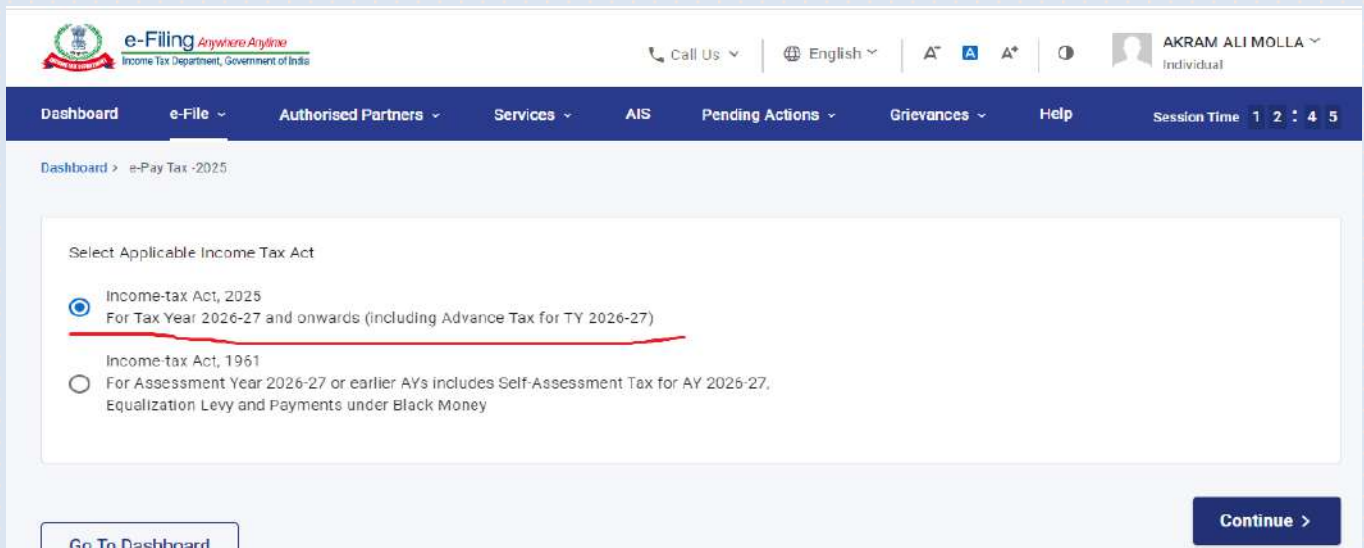
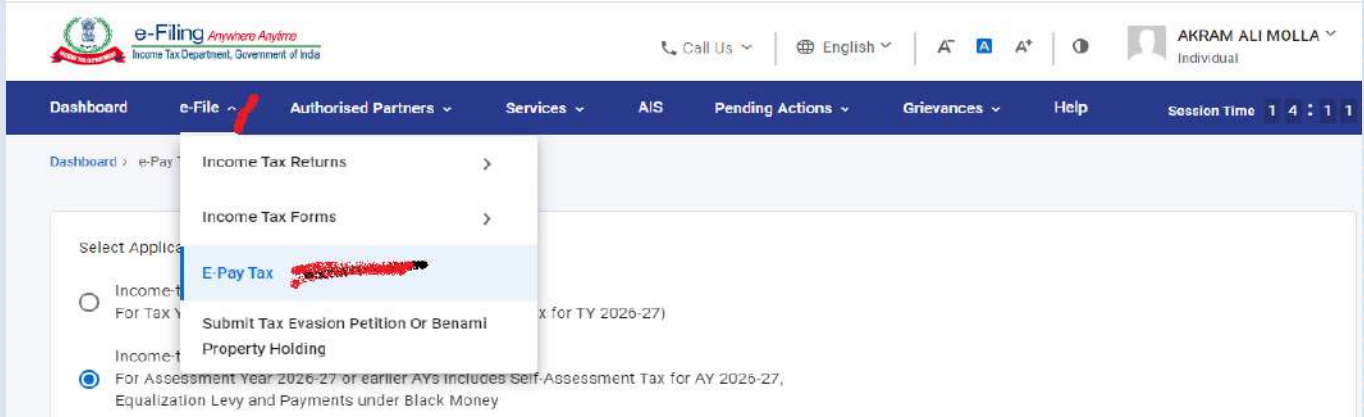


Practical Guide to Fill up Form 141

1. Login through Buyer's Pan Details
2. Click on E- File – E- Pay Tax – Click on Income-tax Act, 2025 – Continue—Click on New Payment



PAN: CLOPM3479C

Income Tax Advance Tax (100), Self Assessment Tax (300), Other receipts-Aadhaar PAN linking fee, Appeal Fee compounding fee etc.) (500)... Read More Proceed	Demand Payment as Regular Assessment Tax (400) Payment of demand raised Proceed	STT/CTT/ E-DRS u/s 379/ Other tax Securities Transactions Tax (STT) (0034), Commodities Transaction Tax (800), e-DRS u/s 379(0075) , Other Taxes(0028) Proceed
Self-Assessment tax for block Assessment (311) Payment of Self-Assessment Tax against block assessment Proceed	Demand payment as tax on search assessment for block period (411) Payment of demand raised against search assessment for block period Proceed	Form 141 (Challan-cum-statement of deduction of tax under section 393(1)) [Table Sl. No. 2(i), 3(i), 6(ii) & 8(vi)] Proceed
Form 141 (Demand Payment for Challan-cum-statement of deduction of tax under section 393(1)) [Table Sl. No. 2(i), 3(i), 6(ii) & 8(vi)]		

3. Click on Form 141 and then Proceed

New Payment

PAN: CLOPM3479C

Income Tax Advance Tax (100), Self Assessment Tax (300), Other receipts-Aadhaar PAN linking fee, Appeal Fee compounding fee etc.) (500)... Read More Proceed	STT/CTT/ E-DRS u/s 379/ Other tax Securities Transactions Tax (STT) (0034), Commodities Transaction Tax (800), e-DRS u/s 379(0075) , Other Taxes(0028) Proceed
Self-Assessment tax for block Assessment (311) Payment of Self-Assessment Tax against block assessment Proceed	Form 141 (Challan-cum-statement of deduction of tax under section 393(1)) [Table Sl. No. 2(i), 3(i), 6(ii) & 8(vi)] Proceed

Type of deductee

Select the appropriate deductee type:

Corporate deductee(s)

Non-Corporate deductee(s)

Note:
You can include multiple deductees in one Form only if all have the same deductee type.
If deductees have different types, please file separate Forms.
Incorrect selection may cause filing errors.

Continue

4. If Seller is proprietorship /partnership/ LLP then select Non Corporate Deductee
Otherwise Select Corporate Deductee

Form 141

Challan-cum-statement of deduction of tax under section 393(1) [Table Sl. No.2(i), 3(i), 6(ii) & 8(vi)] (see rule 218)

5. Deductee(Seller) will be Resident because for Non Resident Seller FORM 141 not applicable

Type of deductee

Non Corporate Deductee(s)

Residential status of the Deductee(s)

Resident Non Resident

Part A :Particulars of the Deductor

PAN
CLOPM3479C

Name
AKRAM ALI MOLLA

Country / Region *
INDIA

Address
84,
KANKHULI ROAD, Bartala S.O,
KOLKATA - KOLKATA - 700010

- Schedule A :- TDS on Rent paid by Individual/HUF under section 393(1) [Table Sl. No. 2(i)]
- Schedule B :- TDS on sale/transfer of immovable Property under section 393(1) [Table: Sl. No. 3(i)]**
- Schedule C :- TDS on payment made by Individual / HUF to Contractor / Professionals u/s. 393(1) [Table Sl. No.6(ii)]
- Schedule D:- TDS on payment made by Individual/HUF on transfer of Virtual Digital Asset (VDA) under section 393(1) [Table Sl. No. 8(vi)]
- Schedule B :- TDS on sale/transfer of immovable Property under section 393(1) [Table: Sl. No. 3(i)]

Email ID
SMARTFINANCIALS0786@GMAIL.COM

Month of deduction *

Apr-2026

6. Select Schedule B to deposit TDS on Purchase of Property if property value more than Rs. 50 Lacs....-- Then Continue

Part B: Transaction details

Schedule B :- TDS on sale/transfer of immovable Property under section 393(1) [Table Sl. No. 3(i)]

Particulars

1. Type of immovable property *

Land (Other than agricultural land) Building or part of building

7. Select Type of Immovable Property and put the address of Property

2. Address of property transferred/to be transferred

Country / Region *

India

Flat / Door / Building *

Enter Flat/Building

Road / Street / Block / Sector

Enter Road/Street

PIN Code *

Enter PIN Code

Post Office

Select Post Office

Area/Locality

Select Area/Locality

District

Enter District

State

Enter State

3. Date of Agreement *

4. Date of Registration (If available)

5. Total Stamp Duty Value of Property *

₹

6. Total sale consideration in respect of the property *

8. Put Agreement Date . Generally after TDS deposit , Registry done mentioning Challan No and other details . But if Registry done before TDS depositing then put Registry date also

9. Put Stamp Duty and Sale Consideration. TDS Deducted on Stamp Duty excluding GST and Capital Gain also calculated on Stamp Duty.

For Property Value Consideration- Club Membership Fee , Parking Fee, Electricity & Water Fee, Maintenance Fee & Advance and any other incidental amount whatever mentioned in Agreement , all are considered

7. Is the Payment being made in Lumpsum or Instalments? *

Instalment Lumpsum

8. If in instalments whether first, subsequent or last instalment *

First Instalment Subsequent Instalment Last Instalment

9. In case of subsequent or last instalment, please mention the Previous acknowledgement number

Enter previous acknowledgement number

10. In case of last instalment, total consideration paid/credited (including payment in this instalment)

₹ 0

10. If installment wise payment made, then installment wise details to be paid and TDS to be paid. For subsequent installment, put previous acknowledgement number of last 141 Form.

During last installment, total consideration paid/credited including payment in this installment to be provided. Suppose Rs 2 Cr. Property value, then last installment TDS Deposit time Rs. 2 Cr. To be mentioned.

11. Details of all Buyers

Note: In case there are more than one buyer, each buyer must file a separate form for their respective share.

+ Add Details

The logged-in buyer's percentage must be entered before adding another buyer.

<input type="checkbox"/>	Sl No.	Permanent Account Number	Name	Proportion of total sale consideration to be paid/credited by the buyer (%)
<input type="checkbox"/>	1	CLOPM3479C	AKRAM ALI MOLLA	

Details of Buyer: Total share percentage must be 100%. Current total: 0%

11. If there are more than 1 Buyer then Add all buyer details along with Proportion of total sale consideration to be paid/credited by the buyer (%) just for information purpose however every buyer has to file Form 141 separately for corresponding portion.

12. Details of all deductees (Sellers) *

Note: Please fill details of all Sellers irrespective of their deductee type (corporate as well as non-corporate).

+ Add Details

13. Transaction details:

+ Add Details

12. Details of all deductees (Sellers) *

Note: Please fill details of all Sellers irrespective of their deductee type (corporate as well as non-corporate).

+ Add Details

12. Enter all Seller details having same status of Seller i.e Corporate Seller or Non – Corporate Seller

Add Details

Permanent Account Number ⓘ

ENTER PAN

Name

Enter Name

Contact Number

Enter Mobile Number

Email ID

Enter Email Id

Proportion of total sale consideration to be received/debited by the seller (%)

Enter Percentage

Cancel

Add

13. Transaction details: ! Please enter at least one PAN in the 'Details of Deductee' table for the same deductee type as selected under 'Type of Deductee' on the main screen.

+ Add Details

Add Details

B. Permanent Account Number of the Deductee

! Please enter at least one PAN in the 'Details of Deductee' table for the same deductee type as selected under 'Type of Deductee' on the main screen.

13. Select PAN Number of Seller one by one from drop down and fill the respective details

Suppose 2 Buyer and 2 Seller , Property Value Rs. 2 Cr. , Paying Rs. 1 Cr to each seller by each buyer , Then Rs. 1 Cr(Rs. 25 Lacs Each Installment) put as *Proportionate amount of Stamp Duty value* , Rs. 75 lacs put as *Total amount paid/credited in previous instalment(s), if any* and Rs. 25 Lacs put as *Amount paid/credited in present transaction* during Last Installment 141 Form Fill up.

C. Name of Deductee

-

D. Proportionate amount of Stamp Duty value

E. Total amount paid/credited in previous instalment(s), if any *

F. Amount paid/credited in present transaction *

G. Amount on which Tax is liable to be deducted *

H. Date of Payment/Credit *

I. Whether Section 395(1) applicable *

 Yes No

TDS will be automatically calculated on the amount entered *Amount paid/credited in present transaction*

If Seller is providing declaration to deduct lower TDS ,then Certificate Number to be provided

J. Certificate Number u/s 395(1) of the Act, if applicable *

K. Rate at which tax deducted (%) *

L. Amount of Tax deducted at source *

TDS rate would be 1%

M. Date of Deduction *

Date of Payment and Date of Deduction should be same otherwise interest provision would be applicable.

13. Transaction details: Please enter at least one PAN in the 'Details of Deductee' table for the same deductee type as selected under 'Type of Deductee' on the main screen.

[+ Add Details](#)

Add Details

B. Permanent Account Number of the Deductee

Select

! Please enter at least one PAN in the 'Details of Deductee' table for the same deductee type as selected under 'Type of Deductee' on the main screen.

C. Name of Deductee

-

D. Proportionate amount of Stamp Duty value

₹ 60,00,000
Rupees Sixty Lakh Rupees Only

E. Total amount paid/credited in previous instalment(s), if any *

₹ 0

F. Amount paid/credited in present transaction *

₹ 60,00,000
Rupees Sixty Lakh Rupees Only

G. Amount on which Tax is liable to be deducted *

₹ 60,00,000
Rupees Sixty Lakh Rupees Only

H. Date of Payment/Credit *

05-Apr-2026

I. Whether Section 395(1) applicable *

Yes No

J. Certificate Number u/s 395(1) of the Act, if applicable *

If lumpsum amount paid then Total Value say Rs. 2 cr to be mentioned in all respective fields.

Conclusion

Form 141 Compliance Impact

- * Reduces duplication and Eliminates redundancy of multiple forms like 26QB
- * Improves data integration , data analytics and tracking by tax authorities
- * Easier reconciliation with AIS (new Form 168) and moves toward simplification and digitization.

Form 141 is a significant step towards simplification, digitization, and enhanced compliance tracking under the new Income Tax framework.
